

In The Central Administrative Tribunal, Jaipur Bench, Jaipur

CAT/MP, No. 243 /1993 (in O.A. No. 122/93)

All India Sc./ST Rly. Emp. Versus U.O.D & Ors.
Asso. Agmer

Date of Order

Orders

This is an ~~O.A.~~ (in O.A. 122/93) for impleading necessary party to the O.A. On scrutiny it has been found in order.

SO (J)

22/4/93

20.4.93

Mr. Virendra Lodha - Counsel for the applicant

Register & Put up in Court for admission on 22.4.93 along with A/22/93

Register
 REGISTRATION
 CAT, JAIPUR

22.4.93

Mr. Jas Raj - Counsel for applicant in O.A.

Mr. Virendra Lodha - Counsel for private respondent/
 No. 4, 54 petitioner in M.P.

The M.P. is allowed and the petitioner is allowed to be impleaded as respondent No. 6 in the arena of respondents. The Counsel for the applicant will file a fresh cause title within 2 weeks and also supply a copy of the O.A. to the Counsel for the newly impleaded respondents who may file reply within 4 weeks. M.P. stands disposed of.

B. B. Mahajan
 (B. B. Mahajan)
 Member (Adm.)

D. L. Mehta
 (D. L. Mehta)
 Vice-Chairman

28/4
 ON 22/4/93
 21/4
 Copy sent to the app. P
 22/4/93
 on vide 34/34
 Date 18/5/93
 Ce